## In the Court of Sh. Dharmesh Kumar HAS, Sub-Divisional Magistrate, Rohru, District Shimla, H. P.

In	the	matter	$\alpha$ f	•

Sh. Munish Kumar s/o Sh. Murki Lal, r/o Village Manjhwari, P.O. Rohal, Tehsil Chirgaon, District Shimla, H. P. . . . *Applicant*.

Versus

General Public . . Respondent.

Subject.—Application u/s 13(3) of the Birth and Death Registration Act, 1969.

Whereas, Sh. Munish Kumar s/o Sh. Murki Lal, r/o Village Manjhwari, P.O. Rohal, Tehsil Chirgaon, District Shimla, H. P. has filed an application alongwith the affidavit in the court of the undersigned under section 13(3) of the Birth & Death Registration Act 1969, to enter date of birth of his son Rubal 25-12-2012 in the record of Birth Register, of Gram Panchayat Rohal.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to enter the date of birth of Rubal they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 25th September, 2025.

Seal. Sd/-

(DHARMESH KUMAR, H.A.S.). Sub-Divisional Magistrate, Rohru, District Shimla, H. P.

# In the Court of Sh. Dharmesh Kumar HAS, Sub-Divisional Magistrate, Rohru, District Shimla, H. P.

In the matter of:

Sh. Amar Singh Bahaudur s/o Sh. Ran Lal, r/o Village Manipani, P.O. & Tehsil Rohru, District Shimla, H. P. . . . *Applicant*.

Versus

General Public . . Respondent.

Subject.—Application u/s 13(3) of the Birth and Death Registration Act, 1969.

Whereas, Sh. Amar Singh Bahadur s/o Sh. Ran Lal, r/o Village Manipani, P.O. & Tehsil Rohru, District Shimla, H. P. has filed an application alongwith the affidavit in the court of the undersigned under section 13(3) of the Birth & Death Registration Act 1969, to enter date of birth of his son Deepak 12-04-1997 in the record of Birth Register, of Municipal Council Rohru.

Now, therefore, objections are invited from the general public that if, anyone has any objection regarding to enter the date of birth of Deepak they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 25th September, 2025.

Seal. Sd/-

(DHARMESH KUMAR, H.A.S.). Sub-Divisional Magistrate, Rohru, District Shimla, H. P.

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# In the Court of Sh. Dharmesh Kumar HAS, Sub-Divisional Magistrate, Rohru, District Shimla, H. P.

In the matter of:

Sh. Sanjeev Kumar s/o Sh. Murat Singh, r/o Village Malkhoon, P.O. Kui, Tehsil Rohru, District Shimla, H. P. . . . *Applicant*.

Versus

General Public . . Respondent.

Subject.—Application u/s 13(3) of the Birth and Death Registration Act, 1969.

Whereas, Sh. Sanjeev Kumar s/o Sh. Murat Singh, r/o Village Malkhoon, P.O. Kui, Tehsil Rohru, District Shimla, H. P. has filed an application alongwith the affidavit in the court of the undersigned under section 13(3) of the Birth & Death Registration Act 1969, to enter date of birth of his daughter's namely Minakshi & Sonakshi 17-07-2008 & 27-12-2010 in the record of Birth Register, of Gram Panchayat Bashla.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to enter the date of birth of Minakshi & Sonakshi they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 25th September, 2025.

Seal. Sd/-

(DHARMESH KUMAR, H.A.S.). Sub-Divisional Magistrate, Rohru, District Shimla, H. P.

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## In the Court of Sh. Dharmesh Kumar HAS, Sub-Divisional Magistrate, Rohru, District Shimla, H. P.

In the matter of:

Smt. Meena Pun w/o Sh. Hom Bahadur Pun, r/o Village & P.O. Dhamwari, Tehsil Chirgaon, District Shimla, H. P. . . . . Applicant.

Versus

General Public . . Respondent.

Subject.—Application u/s 13(3) of Birth and Death Registration Act, 1969.

Whereas, Smt. Meena Pun w/o Sh. Hom Bahadur Pun, r/o Village & P.O. Dhamwari, Tehsil Chirgaon, District Shimla, H. P. has filed an application alongwith the affidavit in the court of the undersigned under section 13(3) of the Birth & Death Registration Act 1969, to enter date of birth of her son Manish Pun 18-09-2018 in the record of Birth Register, of Civil Hospital Rohru.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to enter the date of birth of Manish Pun they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 25th September, 2025.

Seal. Sd/-

(DHARMESH KUMAR, H.A.S.).

Sub-Divisional Magistrate,
Rohru, District Shimla, H. P.

## In the Court of Sh. Dharmesh Kumar HAS, Sub-Divisional Magistrate, Rohru, District Shimla, H. P.

In	the	matter	$\alpha f$	
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Sh. Raju s/o Sh. Daljeet Gharti, r/o Village & P.O. Karasa, Tehsil Rohru, District Shimla, H. P. . . . *Applicant*.

Versus

General Public . . Respondent.

Subject.—Application u/s 13(3) of the Birth and Death Registration Act, 1969.

Whereas, Sh. Raju s/o Sh. Daljeet Gharti, r/o Village & P.O. Karasa, Tehsil Rohru, District Shimla, H. P. has filed an application alongwith the affidavit in the court of the undersigned under section 13(3) of the Birth & Death Registration Act 1969, to enter date of birth of his son Sonu 14-12-2005 in the record of Birth Register, Gram Panchayat Ukli Mehandli.

Now, therefore, objections are invited from the general public that if, anyone has any objection regarding to enter the date of birth of Sonu they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 25th September, 2025.

Seal. Sd/-

(DHARMESH KUMAR, H.A.S.). Sub-Divisional Magistrate, Rohru, District Shimla, H. P.

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## In the Court of Sh. Dharmesh Kumar HAS, Sub-Divisional Magistrate, Rohru, District Shimla, H. P.

In the matter of:

Sh. Raju s/o Sh. Daljeet Gharti, r/o Village & P.O. Karasa, Tehsil Rohru, District Shimla, H. P. . . . Applicant.

Versus

General Public . . Respondent.

Subject.—Application w/s 13(3) of the Birth and Death Registration Act, 1969.

Whereas, Sh. Raju s/o Sh. Daljeet Gharti, r/o Village & P.O. Karasa, Tehsil Rohru, District Shimla, H. P. has filed an application alongwith the affidavit in the court of the undersigned under section 13(3) of the Birth & Death Registration Act 1969, to enter date of birth of his daughter Pooja 21-03-2004 in the record of Birth Register, Gram Panchayat Ukli Mehandli.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to enter the date of birth of Pooja they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 25th September, 2025.

Seal. Sd/-

(DHARMESH KUMAR, H.A.S.). Sub-Divisional Magistrate, Rohru, District Shimla, H. P.

# In the Court of Sh. Dharmesh Kumar HAS, Sub-Divisional Magistrate, Rohru, District Shimla, H. P.

In the matter of:

Sh. Kushal Kaith s/o Late Sh. Fina Dass, r/o Village Shaktinagar, P.O. Samoli, Tehsil Rohru, District Shimla, H. P. . . . *Applicant*.

Versus

General Public . . Respondent.

Subject.—Application u/s 13(3) of the Birth and Death Registration Act, 1969.

Whereas, Sh. Kushal Kaith s/o Late Sh. Fina Dass, r/o Village Shaktinagar, P.O. Samoli, Tehsil Rohru, District Shimla, H. P. has filed an application alongwith the affidavit in the court of the undersigned under section 13(3) of the Birth & Death Registration Act 1969, to enter date of birth of his daughter Sejal 03-01-2012 in the record of Birth Register, of Gram Panchayat Samoli.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to enter the date of birth of Sejal they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 25th September, 2025.

Seal.

(DHARMESH KUMAR, H.A.S.).

Sub Divisional Maniaturate

Sub-Divisional Magistrate, Rohru, District Shimla, H. P.

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## In the Court of Sh. Dharmesh Kumar HAS, Sub-Divisional Magistrate, Rohru, District Shimla, H. P.

In the matter of:

Sh. Raju s/o Sh. Daljeet Gharti, r/o Village & P.O. Karasa, Tehsil Rohru, District Shimla, H. P. . . . *Applicant*.

Versus

General Public . . Respondent.

Subject.—Application u/s 13(3) of the Birth and Death Registration Act, 1969.

Whereas, Sh. Raju s/o Sh. Daljeet Gharti, r/o Village & P.O. Karasa, Tehsil Rohru, District Shimla, H. P. has filed an application alongwith the affidavit in the court of the undersigned under section 13(3) of the Birth & Death Registration Act 1969, to enter date of birth of his son Vicky 17-02-2007 in the record of Birth Register, Gram Panchayat Ukli Mehandli.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to enter the date of birth of Vicky they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 25th September, 2025.

Seal. Sd/-

(DHARMESH KUMAR, H.A.S.).

Sub-Divisional Magistrate,
Rohru, District Shimla, H. P.

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In the Court of Sh. Manjeet Sharma, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate, Shimla (Rural), District Shimla (H.P.)

- 1. Sh. Praveen Chauhan s/o Sh. Tek Chand, r/o Village Bastigunana, P.O. Kohbag, Tehsil & District Shimla, Himachal Pradesh.
- 2. Ms. Komal d/o Sh. Rajesh Kumar, r/o Village & P. O. Haripur, Tehsil & District Solan, Himachal Pradesh at present w/o Sh. Praveen Chauhan s/o Sh. Tek Chand, r/o Village Bastigunana, P.O. Kohbag, Tehsil & District Shimla, Himachal Pradesh.

#### Versus

### General Public

Subject.—Registration of Marriage under section 8(4) of the Himachal Pradesh Registration of Marriages Act, 1996.

Sh. Praveen Chauhan s/o Sh. Tek Chand, r/o Village Bastigunana, P.O. Kohbag, Tehsil & District Shimla, Himachal Pradesh and Ms. Komal d/o Sh. Rajesh Kumar, r/o Village & P. O. Haripur, Tehsil & District Solan, Himachal Pradesh (India) have filed an application alongwith affidavits in the court of the undersigned stating therein that they have soleminized their marriage on 12-08-2024, at Sunny Site, Solan, H.P. (India) but the marriage has not been found entered in the record of Registrar of Marriages concerned M.C./ Gram Panchayat, Tehsil & District Shimla (H.P).

Therefore, objections are hereby invited from the General Public through this notice, that if anyone has any objection regarding registration of this marriage, they can file their objections personally or in writing before the court of undersigned on or before one month of publication of this notice. After that no objection shall be entertained and marriage will be registered accordingly.

Issued under my hand and seal of the court today on 26th September, 2025.

Sd/-Marriage Officer-cum-Sub-Divisional Magistrate, Shimla (Rural), District Shimla (H.P.)

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of:

Sh. Vishi Ram s/o Ramku Ram, r/o Village Kuhal, P.O. Deothi, Tehsil Rampur Bushahr, District Shimla, Himachal Pradesh. . . . *Applicant*.

Versus

General Public . . Respondent.

Whereas, the above named applicant has submitted an application for the correction of his name from BISHI RAM s/o RAMKU RAM to VISHI RAM s/o RAMKU RAM in the records of Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding change of his name as VISHI RAM s/o RAMKU RAM in place of BISHI RAM s/o RAMKU RAM, they should appear before the undersigned on or before 15-10-2025 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 16th day of the September, 2025 under my hand and seal of the Court.

Seal. Sd/-

(HARSH AMRENDER SINGH, HAS), Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.).

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## In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of:

Sanjay Kumar s/o Man Sukh, r/o Village and P.O. Dhar Gaura, Tehsil Rampur Bushahr, District Shimla, Himachal Pradesh. . . *Applicant*.

Versus

General Public ... Respondent.

### PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for the correction of his daughter's name from AVKINTA d/o SANJAY KUMAR to AVANTIKA d/o SANJAY KUMAR in the records of Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding change of his daughter's name as AVANTIKA d/o SANJAY KUMAR in place of AVKINTA d/o SANJAY KUMAR, they should appear before the undersigned on or before 24-10-2025 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 26th day of the September, 2025 under my hand and seal of the Court.

(HARSH AMRENDER SINGH, HAS), Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.).

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## In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of:

Bebi Devi w/o Rocki Ram, r/o Village Mataikli, P.O. Surad, Tehsil Nankhari, District Shimla, Himachal Pradesh. . . . Applicant.

Versus

General Public ... Respondent.

### PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for the correction of her daughter's name from BASHALI d/o ROCKI RAM to VAISHALI d/o ROCKI RAM in the records of the Aadhar card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding change of his daughter's name as VAISHALI d/o ROCKI RAM in place of BASHALI d/o ROCKI RAM, they should appear before the undersigned on or before 24-10-2025 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 22nd day of the September, 2025 under my hand and seal of the Court.

Seal. Sd/-

(HARSH AMRENDER SINGH, HAS), Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.).

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In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of:

Himani w/o Damoder Dutt, r/o Village Panoli, P.O. Dansa, Tehsil Rampur Bushahr, District Shimla, Himachal Pradesh. . . *Applicant*.

### Versus

General Public ... Respondent.

### PROCLAMATION REGARDING CORRECTION OF NAME

Whereas, the above named applicant has submitted an application for the correction of her name from DHANVANTI w/o DAMODAR DUTT to HIMANI w/o DAMODAR DUTT in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding change of his name as HIMANI w/o DAMODAR DUTT in place of DHANVANTI w/o DAMODAR DUTT, they should appear before the undersigned on or before 18-10-2025 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 20th day of the September, 2025 under my hand and seal of the Court.

Seal. Sd/-

(HARSH AMRENDER SINGH, HAS), Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.).